

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, GULESTAN, BUILDING NO. 6
PRESCOT ROAD, BOMBAY-1

CAMP: NAGPUR

O.A. No. 627 of 1994

R.W. Borade

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram : Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member(A)

APPEARANCE:

Mr. A J Khan
counsel for the applicant

ORAL JUDGMENT:
(Per: M.S. Deshpande, Vice Chairman)

Dated: 4.7.94

We have heard Mr. A J Khan, learned counsel for the applicant. The only question which arises for consideration is whether the applicant's father was unaware of the employment of his eldest son Suresh. This circumstance has been considered by the Inquiry Officer in sub-para 4 of para 5 of his report. This aspect has also been considered by the Disciplinary Authority and we find that what is being raised is a question of inference which could be drawn from the material before the Inquiry Officer. It was for the Inquiry Officer to arrive at such inferences as were permissible before it and we find that the inquiry report of the Inquiry Officer cannot be regarded as perverse.

2. We see no merit in the application and accordingly dismiss the same.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member(A)

(M.S. Deshpande)
Vice Chairman